

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

121. I.A. 1964/2022

in C.P.(IB)-573/MB/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **25.04.2024**

NAME OF THE PARTIES: State Bank of India

V/s.

Shri. Kumar Anjayya Peddi.

**Appearance**

**For FC:** Adv. Dheeraj Patil

**For RP:** Adv. Rahul P. Darji i/b Manoj Kumar Mishra

**For PG:** Adv. Amit Tungare a/w Adv. K.B. Deshpande

SECTION 95(1) OF THE IBC, 2016

---

**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. Counsel for the Personal Guarantor submits that common reply has been filed to the RP report as well as main Petition. Upon checking on DMS it is seen that the same is not available on DMS. We direct PG to upload reply and ensure that the same is defect free and displayed on DMS.

Ld. Counsel for the FC seek time to file reply to the RP's report. Let the reply be filed within two weeks after serving on the RP as well as PG. List on **26.06.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
//NSW//

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)